

ITEM NO.15

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 57978/2024

[Arising out of impugned final judgment and order dated 05-07-2024 in CRLM No. 21520/2024 passed by the High Court of Judicature at Patna]

ABHIJEET KUMAR @ AJAY KUMAR  
@ AJAY RAI @ AJAY RAI PATNAWALA

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

IA No. 7898/2025 - CONDONATION OF DELAY IN FILING  
IA No. 7899/2025 - EXEMPTION FROM FILING O.T.

Date : 17-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Rohit Kumar Singh, AOR  
Mr. Shivam Sharma, Adv.  
Mr. Akash Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing official translation is allowed.

Delay condoned.

Issue notice, returnable on 21<sup>st</sup> February, 2025.

Liberty is granted to serve the learned standing counsel for the respondent-State, in addition.

(KAVITA PAHUJA)  
AR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)